COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 263 OF 2015

Dated: 6th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation Appellant(s)

Versus

West Bengal Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran

Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Pratik Dhar, Sr. Adv.

Mr.C.K.Rai

Mr. Mohit Rai for R-1

<u>ORDER</u>

Mr. Pratik Dhar, Learned Counsel for the first Respondent submits that he will file reply during the course of the day.

Ms. Ranjitha Ramachandran, Learned Counsel, appearing for the Appellant prays for three weeks' time file rejoinder, thereafter.

The submissions made by the Learned Counsel for both the parties, as stated above, are placed on record.

The Learned Counsel for the first Respondent is permitted to file reply during the course of the day, after serving copy on the other side. Thereafter, three weeks' time is granted, as requested by the Learned Counsel for the Appellant to file rejoinder on or before 27.04.2018, after serving copy on the other side.

Further, the Learned Counsel for the Appellant and the first Respondent submitted that the instant case may kindly be posted along with Appeal No. 275 of 2015 for the relief sought similar in nature.

Post the instant Appeal along with Appeal No. 275 of 2015 on <u>15-05-</u> <u>2018,</u> as agreed by the Learned Counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

tpd/vg